

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 103

Company Appeal-135/252/ND/2024

**IN THE MATTER OF:**

**Dhruv Aggarwal (Shareholder/Member of  
Nijhawan Fashions Private Limited)**

...APPELLANT

**Vs.**

**Registrar of Companies**

...RESPONDENT

**Section**

**U/s 252(3)**

**Order delivered on 10.07.2024  
HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)  
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Appellant**

:Adv. Vishal Ganda, Adv. Anshit Aggarwal, Ms. Pinki  
Sharma (PCS).

**For the RoC**

:Adv Aakash Sharma

**For the IT Department :**

**ORDER**

Ld. Counsel on behalf of the Petitioner is present and sought time to amend the Memo of Parties to include the necessary party. Time prayed for is granted. List the matter on **08.08.2024**.

**Sd/-  
(Rahul Bhatnagar)  
Member (T)**

**Sd/-  
(Mahendra Khandelwal)  
Member (J)**